

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 2909**  
(TO BE ANSWERED ON THE 27<sup>th</sup> March 2023)

**DIGI YATRA SCHEME**

2909. SHRI RAJEEV SHUKLA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of the airports that have been covered so far under Digi Yatra scheme;
- (b) whether information on Digi Yatra scheme is exempted under RTI Act, 2005;
- (c) if so, the reasons therefor;
- (d) whether there is any mechanism to protect privacy of passengers and 'purpose limitation' of data in absence of data protection law; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): Digi Yatra has been launched at three airports namely Delhi, Bangalore and Varanasi.

(b) & (c): Available information on Digi Yatra is given as per rules laid down in RTI Act, 2005.

(d) & (e): The Digi Yatra Central Ecosystem (DYCE) is built on the fundamental tenets of privacy by design/default and there is no central storage of passenger's Personally Identifiable Information (PII) data. This helps in mitigating the data loss, theft and leakage issues. All the passenger data is encrypted and stored in the passenger's smartphone wallet and shared only for a limited time duration with the origin airport where passenger ID needs to be validated. The data is purged from the system after 24 hours of the departure of the flight.

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